<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 136 OF 2016 & IA. NOS. 458,626 & 627 of 2017</u> <u>AND</u> <u>APPEAL NO. 77 OF 2016</u>

Dated: 16th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Sasan Power Ltd. Vs.				Appellant(s)	
Central Electricity Regulatory Commission & Ors.				Respondent(s)	
Counsel for the Appellant(s)	:	Mr. Vishrov Mukhe Ms. Raveen Dhami			
Counsel for the Respondent(s)	:	Mr. G. Umapathy Mr. Aditya Singh fo	r R-2		
		Mr. Rajiv Srivastava Ms. Garima Srivastava Ms. Gargi Srivastava for R-3 to R-6			
		Mr. M.G.Ramachar Ms. Poorva Saigal Ms. Anushree Barc Mr. Shubham Arya	a Saigal		
		Ms. Vasudha Sen Ms. Ranjana Roy G Mr. Vivek Kumar fo	Roy G.		
		Mr. Mohit Aggarwa Mr. Rahul Dhawan R-12 (in A.No. 77 c	for R-1		

<u>ORDER</u>

IA. NO. 458 of 2017 IN APPEAL NO. 136 OF 2016 (Appli. for Amendment of Appeal)

In this application, the appellant has prayed for amendment of appeal in terms of the application. We have heard learned counsel for the Appellant and learned counsel for the Respondents. We are of the opinion that amendment application deserves to be granted. Hence, application is allowed. Amendment to be carried out within two weeks from today.

Needless to say, learned counsel for the respondents may file their reply to the amendment of appeal within four weeks after serving copy on the other side.

APPEAL NO. 77 OF 2016

Learned counsel for Respondent Nos.3 to 6 seeks four weeks time to file reply. They may file the same on or before 13.09.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 27.09.2017 after serving copy on the other side.

List these matters on 10.10.2017.

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson